

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/82-ALC4/2012 **MEETING DATE** : 29.11.2012

The Meeting No. 25/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 29.11.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.12, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A 5		M/s. Vital Laboratories Pvt. Ltd.		
Norms Committee Meeting No.25/AM13		F.No. 01/82/162/00368/AM 13/DES III		
Meeting Date:29.11.2012		RA F. No. 03/95/040/00702/AM 12		
Adv. Lic. No. & Date				
Decision: In the light of earlier decision taken in meeting no. 8/11 dated 25.5.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Reserpine BP/EP/USP	1 kg	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	138.42 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 387		M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.25/AM13		F.No. 01/82/162/00671/AM 12/DES III		
Meeting Date:29.11.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2012-Ch. II dated 30.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1, Hydroxy Ethylidene 1,1 Diphosphonic Acid (47%)(Aquacid 400)	1 kg	1.	1 Hydroxy Ethylidene 1,1-Diphosphonic Acid (60%)	0.790 kg
Development Commissioner may take appropriate action as per the decision of Norms Committee				

Case No. B 388	M/s. Shamrock Pharmachem Pvt. Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/162/01448/AM 11/DES III
Meeting Date:29.11.2012	RA F. No. 03/95/040/00825/AM 11
Adv. Lic. No. & Date	0310609520 dated 5.1.2011
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 27.12.2012.	

Case No. B 389	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00870/AM 09/DES III (Pt.)
Meeting Date:29.11.2012	RA F. No. 03/94/040/00393/AM 09
Adv. Lic. No. & Date	0310481979 dated 8.8.2008
Decision: It was decided to send a copy of application along with the reply received from the firm to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 27.12.2012.	

Case No. B 390	M/s. Divis Laboratories Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/162/01085/AM 11/DES III F. No 01/82/162/01045/AM 11/DES III F. No 01/82/162/01018/AM 11/DES III F. No 01/82/162/00176/AM 12/DES III F. No. 01/82/162/00174/AM 12/DES III F. No. 01/82/162/01087/AM 11/DES III F. No 01/82/162/00167/AM 12/DES III
Meeting Date:29.11.2012	
Adv. Lic. No. & Date	
Decision: In respect of F. No. 01/82/162/1085/AM 11 (export product : Dihydroxypyridonecarboxylic Acid Methyl Ester) In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was decided to amend the description of Import item no. 1 from Meltol to "Maltol" as given in the NC meeting no. 50/11 dated 15.3.2011. Rest of the minutes would remain same. In respect of F. No. 01/82/162/01045/AM 11/DES III (Export product: (S)-tert-butyl 1 – (Benxyloxyamino-3-Hydroxy-3-Methyl-1-Oxobutan-2-yl Carbamate (BAL0030372) In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was decided to revise the norms for the import product at S. No. 12 i.e. 2,2,6,6-tetramethyl-piperidine-1-oxyl acetonitrile from 0.79 kg/kg to 0.079 kg/kg as given in minutes of NC no. 49/11 dated 8.3.2011. Further, it was also observed that the norms for the export product were fixed based on starting raw material L-serine which were about 81% of applied norms. Hence, there is no justification of	

enhancement.

In respect of F. No. 01/82/162/01018/AM 11/DES III (Export Product: Carbidopa)

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was decided to revise the norms already fixed in meeting no. 47/11 dated 22.2.2011, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Carbidopa	1 kg	1.	Methyldopa	2.30 kg
		2.	Methanol	3.71 kg
		3.	Toluene	3.35 kg

In respect of F. No 01/82/162/00176/AM 12/DES III (Export Product: Venlafaxime HCL)

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was observed that the norms approved by NC are based on SION and hence no justification for enhancement. It was decided to maintain status quo.

In respect of F. No. 01/82/162/00174/AM 12/DES III (Export product: Trityl Losartan)

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was decided to revise the norms earlier fixed in meeting no. 28/12 dated 11.10.2011, under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Trityl Losartan	1 kg	1.	2'-Cyano-4-methyl biphenyl	0.57 kg
		2.	Dimethyl formamide	2.095 kg
		3.	Diisopropyl ether	0.727 kg
		4.	Sodium bicarbonate	0.02 kg
		5.	Sodium borohydride	0.04 kg
		6.	Methanol	0.536 kg
		7.	Toluene	3.00

In respect of F. No. 01/82/162/01087/AM 11/DES III (Export Product: C-10 Dialdehyde)

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was observed that there is no justification for enhancement of norms. Therefore, it was decided to maintain status quo.

In respect of F. No. 01/82/162/00167/AM 12/DES III (Export Product: Losartan Potassium)

In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2012-PI(Norms) dated 18.10.2012, it was decided to revise norms already fixed in meeting no. 28/AM 12 dated 11.10.2011, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 kg	1.	Acetonitrile	1.52 kg
		2.	Iso Propyl Alcohol	2.25 kg

		3.	Potassium Hydroxide	0.16 kg
		4.	Cyclo Hexane	3.82 kg

Development Commissioner may take appropriate action as per the decision of Norms Committee.

Case No. B 391	M/s. Salvi Chemical Industries Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00993/AM 12/DES III
Meeting Date:29.11.2012	RA F. No. 03/95/040/00718/AM 12
Adv. Lic. No. & Date	0310670262 dated 13.12.2011
Decision: It was decided to enhance the norms of Soda Ash from 0.065 kg to 0.848 kg on pro-rata basis. Rest of the minutes would remain. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 392	M/s. Hindustan Polyamides & Fibers Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/01315/AM 12/DES III
Meeting Date:16.11.2012	RA F. No. 03/94/040/01010/AM 12
Adv. Lic. No. & Date	0310683482 dated 24.2.2012
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 31.10.2012 , it was decided to change the description of import product from "3-Methyl-3- Penten2-one (MPO)" to "METHYL ETHYL KETONE (MEK)". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 393	M/s. Honest Bio-vet Pvt. Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00345/AM 13/DES III
Meeting Date:29.11.2012	RA F. No. 08/24/40/00068/AM 13
Adv. Lic. No. & Date	0810112079 dated 30.5.2012
Decision: It was decided to amend the description of import item from "3-chloro Benzoylchloride(metacloro-benzoyl Acid)" to "3-chloro Benzoyl chloride (Meta Chloro-benzoyl Chloride)". RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 394	M/s. Lake Chemicals Pvt. Ltd.
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Norms Committee Meeting No.25/AM13	F.No. 01/82/50/1217/AM 11/DES III
Meeting Date:29.11.2012	RA F. No. 03/95/40/00283/AM 12
Adv. Lic. No. & Date	0710074995 dated 22.10.10
Decision: Shri Manoj Palrecha, Managing Director of the Company appeared before the Committee and after discussion it was decided to enhance the norms of first import item i.e. 2-Amino Methyl-7-Chloro-2-3-Dihydro-5-(2-Fluorophenyl) 1H-1,4 Benzodiazepine Diamaleate from 2.52 kg to 2.8 kg. Norms for the second import item would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 395	M/s. Cadila Healthcare Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00978/AM 10/DES III
Meeting Date:29.11.2012	RA F. No. 08/24/40/00194/AM 10
Adv. Lic. No. & Date	0810083945 dated 6.11.2009
Decision: Shri S.P.D Dwivedi, Head API Research & Sr. Vice President appeared before the Committee and after discussion it was decided to revise the norms of Aceto Nitrile, as per Central Excise data. However, the firm was requested to give an undertaking that these norms are only for the purpose of regularization and no import/export will be permitted. No repeat license may be issued based on these norms. It was also decided to place the case before DG for relaxation in SION. Accordingly, the case was deferred for 27.12.2012.	

Case No. B 396	M/s. Alembic Limited, Vadodara
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00095/AM 12/DES III
Meeting Date:16.11.2012	RA F. No. 34/24/040.00018/AM 10
Adv. Lic. No. & Date	3410024139 dated 8.5.2009
Decision: It was decided to examine the case on file. The case was deferred for 27.12.2012.	

Case No. B 397	M/s. Pregna International Limited, Mumbai
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00941/AM 13/DES III
Meeting Date:29.11.2012	RA F. No. 03/95/040/00635/AM 12
Adv. Lic. No. & Date	0310665072 dated 15.11.2011
Decision: It was decided to defer the case for 27.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 398	M/s. Divis Laboratories Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/01163/AM 12/DES III
Meeting Date:16.11.2012	RA F. No. 09/24/40/00370/AM 12
Adv. Lic. No. & Date	0910049642 dated 9.11.2011
Decision: In the light of written comments received from Department of Pharmaceuticals	

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/506/2012-PI(Norms) dated 18.10.2012, it was decided to revise norms fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 kg	1.	2-Acetyl-6-Methoxy Naphthalene	2.00 kg
		2.	Methanol	6.54 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 399	M/s. Vivimed Labs Limited
Norms Committee Meeting No.25/AM13	F.No. 01/83/00351/AM 09/DES III
Meeting Date:29.11.2012	RA F. No. 09/24/040/00514/AM 08
Adv. Lic. No. & Date	0910033449 dated 26.3.2008
Decision: It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 400	M/s. Divis Laboratories Limited			
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00354/AM 13/DES III			
Meeting Date:29.11.2012	RA F. No. 09/24/040/00657/AM 12			
Adv. Lic. No. & Date	00910052043 dated 3.4.2012			
Decision: : In the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/506/2012-PI(Norms) dated 18.10.2012, it was decided to revise norms fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 kg	1.	2-Acetyl-6-Methoxy Naphthalene	2.00 kg
		2.	Methanol	6.54 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 401	M/s. Coral Drugs Pvt. Ltd.			
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00226/AM 09/DES III			
Meeting Date:29.11.2012	RA F. No. 05/24/040/00699/AM 08			
Adv. Lic. No. & Date	0510213410 dated 12.7.2007			
Decision: : In the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/470/2012-PI(Norms) dated 16.11.2012, it was decided to ratify under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Flunitrazepam	1 kg	1.	17-β-Ethyl-5α-androstan-3-one	1.45 kg

Finastndee	1 kg	1.	1/ Beta-(1- Butylcarbomoly)-4-AZA-5 Alpha-Androstan-3-ONE	1.15 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 402	M/s. Divis Laboratories Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/0038/AM 12/DES III
Meeting Date:29.11.2012	RA F. No. 09/24/040/00497/AM 11
Adv. Lic. No. & Date	0910045589 dated 18.2.2011
Decision: As far as delay in filing the representation is concerned, NC has recommended to DG for consideration. The case is deferred for 27.12.2012 for comments of Department of Pharmaceuticals.	

Case No. B 403	M/s Lupin Ltd
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00417/AM 11/DES III
Meeting Date:29.11.2012	RA F. No. 03/95/40/00127/AM 11
Adv. Lic. No. & Date	0310575276 dated 20.5.2010
Decision: The file is under submission to ADG(MB). The case is deferred for 27.12.2012.	

Case No. B 404	M/s. Ruby Fragrance Pvt. Limited Vickramasigapuram (TN)
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/00966/AM 12/DES III F. No. 01/82/050/00295/AM 12/DES III
Meeting Date:29.11.2012	RA F. No. 03/24/040/0045/AM 12 RA F. No. 03/24/040/00025/AM 12
Adv. Lic. No. & Date	351003531 dated 25.5.2011 and 3510034005 dated 25.5.2011
Decision: It was observed that party has claimed import item as Eugenol in liquid packed in PVC drums and Caryphyllene in liquid form packed in PVC drums. It was not clear how steel drums are required for import when export was made in PVC drums. It was decided to call the comments of technical authority whether the export product is a perfume or perfumery compound. The case was deferred for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 405		M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.25/AM13		
Meeting Date:29.11.2012		
S. No	F. NO.	Name of the Export Product

1.	01/82/162/00309/AM 13/DES III	Tacrolimus 5 MG HGC
2.	01/82/162/00310/AM 13/DES III	Tacrolimus 1 MG HGC
3.	01/82/162/00311/AM 13/DES III	Tapiramate 50 MG Film coated tablets
4.	01/82/162/00312/AM 13/DES III	Tapiramate 100 MG Film coated tablets
5.	01/82/162/00313/AM 13/DES III	Tapiramate 25 MG Film coated tablets.
Decision: It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.		

Case No. B 406	M/s. Medchl. Chem. & Pharma Limited
Norms Committee Meeting No.25/AM13	F.No. 01/82/50/01760/AM 11 F. No. 01/82/50/00911/AM 11 F. No. 01/82/50/01258/AM 11
Meeting Date:29.11.2012	RA F. No. 09/24/040/00539/AM 11 RA F. No. 09/24/40/00231/AM 12 RA F. No. 09/24/40/00324/AM 11
Adv. Lic. No. & Date	0910045802 dated 4.3.2011 0910048496 dated 29.8.2011 091004428 dated 24.11.2010
Decision: Shri R. Pakshirajan, Director appeared before the Committee and after discussion he was requested to furnish the following information within one week time: - Different manufacturing route for the product - Production and consumption data duly certified by Central Excise Authority. - Complete Manufacturing process. The case was deferred for 27.12.2012.	

Case No. C-52	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/162/109/AM 13/DES III
Meeting Date:29.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to seek clarification from the Chemexcil whether they are the single exporter. It was also decided to examine the case on file as per the provisions of Handbook of Procedures V 1. The case was deferred for 27.12.2012.	

Case No. C-53	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/162/107/AM 13/DES III
Meeting Date:29.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to seek clarification from the Chemexcil whether they are the single exporter. It was also decided to examine the case on file as per the provisions of Handbook of Procedures V 1. The case was deferred for 27.12.2012.	

Case No. C-54	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.25/AM13	F.No. 01/82/162/106/AM 13/DES III
Meeting Date:29.11.2012	
Adv. Lic. No. & Date	
Decision: It was decided to seek clarification from the Chemexcil whether they are the single exporter. It was also decided to examine the case on file as per the provisions of Handbook of Procedures V 1. The case was deferred for 27.12.2012.	

1	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Rejected
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:
Decision : It was observed that this case has already been closed in 7/82 meeting held on 24.4.2012. Hence the case was withdrawn.				

2	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:27.12.2012
Decision : It was decided to examine this case on file. The case was therefore, deferred for 27.12.2012.				

3	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:29.11.2012
Decision : It was decided to examine this issue on file. Therefore, the case was deferred for 29.11.2012.				

4	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202	Defer Date:27.12.2012

7			12.10.2010	
Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 27.12.2012.				

5	Case No.: 8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:27.12.2012
	Decision : It was decided to examine this issue on file. Therefore, the case was deferred for 29.11.2012.			

6	Case No.: 48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:27.12.2012
	Decision : The case was examined on file and is under submission. The case was deferred for 27.12.2012			

7	Case No.: 125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

8	Case No.: 8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

9	Case No.: 2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

10	Case No.: 30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

	Case No.: 23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2012	Status: Case Deferred
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11			29.11.2012	
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:27.12.2012
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 27.12.2012.				

12	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:27.12.2012
Decision : DC(MSME) has stated that the firm has not sent the required information. A deficiency letter is being sent by DC(MSME) to the firm. Accordingly, the case was deferred for 27.12.2012.				

13	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

14	Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

15	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

16	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

17	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

18	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 27.12.2012.				

19	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

20	Case No.: 19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish a copy of technical literature for conversion of 1 u to mg. Accordingly, the case was deferred for 27.12.2012.				

21	Case No.: 13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

22	Case No.: 28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved																																								
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:																																								
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/472/2012-PI(Norms) dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																												
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Gemcitabine Hydrochloride</td><td>1 kg</td><td>1.</td><td>Trimethylsilyl triflate</td><td>8.358 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Vitride</td><td>3.05 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Di Benzoyl Lactum</td><td>5.14 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Methanol</td><td>6.27 kg</td></tr> <tr> <td></td><td></td><td>5.</td><td>Isopropyl Alcohol</td><td>6.20 kg</td></tr> <tr> <td></td><td></td><td>6.</td><td>N4 Acetyl Cytosine</td><td>6.70 kg</td></tr> <tr> <td></td><td></td><td>7.</td><td>Tetra Hydrofuran</td><td>4.70 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Gemcitabine Hydrochloride	1 kg	1.	Trimethylsilyl triflate	8.358 kg			2.	Vitride	3.05 kg			3.	Di Benzoyl Lactum	5.14 kg			4.	Methanol	6.27 kg			5.	Isopropyl Alcohol	6.20 kg			6.	N4 Acetyl Cytosine	6.70 kg			7.	Tetra Hydrofuran	4.70 kg
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23	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Transferred to Different Section
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:29.11.2012
Decision : It was noticed that the export product is pesticide. Therefore, it was decided to transfer this case to DES IV Section				

24	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

25	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Transferred to Different Section
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:29.11.2012
Decision : It was observed that the export product is pesticides. Therefore, the case was transferred to DES IV Section.				

26	Case No.:114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:27.12.2012
Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 27.12.2012.				

27	Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

28	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

29	Case No.:70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:27.12.2012
Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed.				

Decision :It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 27.12.2012.

30	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 27.12.2012.				

31	Case No.:6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:27.12.2012
Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 27.12.2012.				

32	Case No.:23/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:27.12.2012
Decision : The case was deferred for 27.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.				

33	Case No.:79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

34	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

35	Case No.:2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

36	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:25/82-ALC4/2012	Status:Case
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		29.11.2012	Deferred
HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

37	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 immediately. Accordingly, the case was deferred for 27.12.2012.				

38	Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

39	Case No.:34/45/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Rejected
	HQ File :01/82/050/01211/AM12/	RLA File :08/24/040/00233/AM12/	Lic.No/Date:0810107536 09.01.2012	Defer Date:
Decision : It was noticed that this case has already been closed in 14/82 meeting held on 31.7.2012. Hence, the case was rejected.				

40	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

41	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

42	Case No.:5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

43	Case No.:37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

44	Case No.:4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

45	Case No.:29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

46	Case No.:43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:18/8/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

48	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

49	Case No.:49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date: 27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals			

Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Pharmaceuticals.

50	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012				

51	Case No.:27/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

52

Case No.: 63/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Approved	
HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/489/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
IOPAMIDOL (Tech.)	1 kg	1.	Dimethyl Formamide	0.710 kg
		2.	N, N, Dimethyl Acetamide	1.273 kg
		3.	Methanol	2.92 kg
		4.	Isopropyl Alcohol	7.39 kg
		5.	ATIPA Di Chloride	1.273 kg
		6.	2-Acetoxy Propionyl Chloride	0.44 kg
RA may take appropriate action as per the decision of Norms Committee.				

53	Case No.:66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

54	Case No.:21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
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55	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:27.12.2012
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for thier comments. Accordingly, the case was deferred for 27.12.2012.				

56	Case No.:31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

57	Case No.:32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

58	Case No.:24/4/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

59	Case No.:19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

60	Case No.:19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

61	Case No.:23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

	Case No.:25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2012	Status:Case
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62	Case No.:23/9/82-ALC4/2012	Party Name:ARCI PHARMALABS LTD	Meet No/Date:23/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.			

63	Case No.:74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

64	Case No.:16/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

65	Case No.:21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

66	Case No.:34/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00470/AM13/	RLA File :09/24/040/00658/AM12/	Lic.No/Date:0910052048 04.04.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

68	Case No.:18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

69	Case No.:9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

70	Case No.:26/11/82-ALC4/2012	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved																									
	HQ File :01/82/050/00293/AM13/	RLA File :34/24/040/00025/AM13/	Lic.No/Date:3410034071 08.05.2012	Defer Date:																									
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2005/Ch. II dated 28.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Undecavertol (Kakdinol) 4-Methyl-3-decen-5-ol</td><td>1 kg</td><td>1</td><td>Propionaldehyde</td><td>0.842 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>N Amyl Alcohol 1- Pentanol</td><td>0.639 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Hydrobromic Acid</td><td>0.167 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Magnesium turnings</td><td>0.157 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Undecavertol (Kakdinol) 4-Methyl-3-decen-5-ol	1 kg	1	Propionaldehyde	0.842 kg			2.	N Amyl Alcohol 1- Pentanol	0.639 kg			3.	Hydrobromic Acid	0.167 kg			4.	Magnesium turnings	0.157 kg
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71	Case No.:16/18/82-ALC4/2012	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Transferred to Different Section
	HQ File :01/82/050/00511/AM13/	RLA File :09/24/040/00074/AM13/	Lic.No/Date:0910052614 15.05.2012	Defer Date:29.11.2012
Decision : It was noticed that the export product relates to Pesticides. Therefore, it was decided to transfer this case to DES IV Section.				

72	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:29.11.2012
Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 27.12.2012.				

73	Case No.:21/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM13/	RLA File :09/24/040/00095/AM13/	Lic.No/Date:0910052779 25.05.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

74	Case No.:23/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00518/AM13/	RLA File :09/24/040/00116/AM13/	Lic.No/Date:0910052859 01.06.2012	Defer Date:27.12.2012

Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.

75	Case No.:24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

76	Case No.:19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

77	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

78	Case No.:13/18/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved																																								
	HQ File :01/82/050/00508/AM13/	RLA File :09/24/040/00132/AM13/	Lic.No/Date:0910053043 14.06.2012	Defer Date:																																								
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/514/2012-PI(Norms) dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																												
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79	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

Case No.:87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:25/82-ALC4/2012	Status:Case
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80			29.11.2012	Deferred
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:27.12.2012
Decision : The case was examined on file and it was decided to call from the firm Drug Manufacturing License and permission of Drug Controller Authority of India. Accordingly, the case was deferred for 27.12.2012.				

81	Case No.:44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

82	Case No.:14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

83	Case No.:40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

84	Case No.:86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

85	Case No.:50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

86	Case No.:4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

87	Case No.:108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

88	Case No.:111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

89	Case No.:20/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

90	Case No.:45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

91	Case No.:74/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00569/AM13/	RLA File :09/24/040/00147/AM13/	Lic.No/Date:0910053162 03.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

92	Case No.:31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

93	Case No.:28/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00523/AM13/	RLA File :09/24/040/00165/AM13/	Lic.No/Date:0910053195 05.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.

94	Case No.:15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

95	Case No.:68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

96	Case No.:79/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00574/AM13/	RLA File :22/24/040/00016/AM13/	Lic.No/Date:2210013078 09.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

97	Case No.:81/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00576/AM13/	RLA File :22/24/040/00015/AM13/	Lic.No/Date:2210013077 09.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:60/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00555/AM13/	RLA File :03/95/040/00225/AM13/	Lic.No/Date:0310701398 10.07.2012	Defer Date:27.12.2012
	Decision : The reply received from the firm has been sent to Department of Pharmaceuticals for thier comments. The case was therefore, deferred for 27.12.2012.			

99	Case No.:61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:27.12.2012
	Decision : The reply received from the firm has been sent to Department of Pharmaceuticals. The case was deferred for 27.12.2012.			

100	Case No.:62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:27.12.2012

Decision : The reply received from the firm has been sent to Department of Pharmaceuticals for their comments. The case was deferred for 27.12.2012.

101	Case No.:82/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00577/AM13/	RLA File :22/24/040/00017/AM13/	Lic.No/Date:2210013080 10.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

102	Case No.:85/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00580/AM13/	RLA File :22/24/040/00018/AM13/	Lic.No/Date:2210013079 10.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

103	Case No.:103/18/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved																														
	HQ File :01/82/050/00598/AM13/	RLA File :31/83/040/00071/AM13/	Lic.No/Date:3110054954 11.07.2012	Defer Date:																														
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/113/2008/Ch. II dated 26.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																		
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N-Methyl-2-Pyrrolidone</td><td>1 kg</td><td>1.</td><td>Methanol</td><td>0.377 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Ammonia</td><td>0.164 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>1,4 Butanediol</td><td>1.01 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Methylamine Catalyst</td><td>0.00080 kg</td></tr> <tr> <td></td><td></td><td>5.</td><td>GBL Catalyst</td><td>0.00075 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377 kg			2.	Ammonia	0.164 kg			3.	1,4 Butanediol	1.01 kg			4.	Methylamine Catalyst	0.00080 kg			5.	GBL Catalyst	0.00075 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																														
N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377 kg																														
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RA may take appropriate action as per the decision of Norms Committee.																																		

104	Case No.:7/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved																														
	HQ File :01/82/050/00502/AM13/	RLA File :13/24/040/00020/AM13/	Lic.No/Date:1310040327 11.07.2012	Defer Date:																														
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/21/2012-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																																		
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1, 3-Oxazolidine-2, 4-Dione</td><td>1 kg</td><td>1.</td><td>2-Chloro-4-fluoro-5-ethyl carbonate 50% Toluene Solution</td><td>2.418 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Toluene</td><td>2.390 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Ethyl Chloro Formate</td><td>0.707 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Cyclopentyl bromide</td><td>1.481 kg</td></tr> <tr> <td></td><td></td><td>5.</td><td>Ethyl-2-hydroxy-3-methylbut-3-enoate</td><td>1.135 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1, 3-Oxazolidine-2, 4-Dione	1 kg	1.	2-Chloro-4-fluoro-5-ethyl carbonate 50% Toluene Solution	2.418 kg			2.	Toluene	2.390 kg			3.	Ethyl Chloro Formate	0.707 kg			4.	Cyclopentyl bromide	1.481 kg			5.	Ethyl-2-hydroxy-3-methylbut-3-enoate	1.135 kg
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Pentoxazone Technical 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1, 3-Oxazolidine-2, 4-Dione	1 kg	1.	2-Chloro-4-fluoro-5-ethyl carbonate 50% Toluene Solution	2.418 kg																														
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RA may take appropriate action as per the decision of Norms Committee.																																		

105

Case No.:8/18/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
HQ File :01/82/050/00503/AM13/	RLA File :13/24/040/00022/AM13/	Lic.No/Date:1310040329 11.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/16/2010-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
AE-473 (2-{2-chloro-4-mesyl-3- [(RS)]-tetrahydro-2- furylmethoxymethyl} benzoyl)-cyclohexane-1,3- Dione)	1 kg	1.	3-Chloro-2-Methyl Aniline	0.979 kg
		2.	Sodium Nitrite	0.525 kg
		3.	Sodium Methyl Mercaptide (21%)	2.305 kg
		4.	Bromine	0.904 kg
		5.	Tetrahydrofurfuryl alcohol	0.668 kg
		6.	Methanol	2.855 kg
		7.	Toluene	2.819 kg
		8.	1,3-Cyclohexanedione	0.359 kg
		9.	Ethylene Dichloride	1.456 kg
		10.	Iso Propyl Alcohol	3.128 kg
		11.	Sodium Sulphite	0.347 kg

RA may take appropriate action as per the decision of Norms Committee.

106	Case No.:91/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Deferred
	HQ File :01/82/050/00586/AM13/	RLA File :22/24/040/00020/AM13/	Lic.No/Date:2210013092 12.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

107	Case No.:22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

108	Case No.:104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

	Case No.:5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
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109			29.11.2012	Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

110	Case No.:51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

111	Case No.:53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

112	Case No.:98/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

113	Case No.:41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

114	Case No.:47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

115	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

116	Case No.:23/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

117	Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

118	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

119	Case No.:61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

120	Case No.:97/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00592/AM13/	RLA File :22/24/040/00022/AM13/	Lic.No/Date:2210013115 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

121	Case No.:99/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00594/AM13/	RLA File :22/24/040/00023/AM13/	Lic.No/Date:2210013116 20.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

122	Case No.:48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

123	Case No.:1/15/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

124	Case No.:58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

125	Case No.:101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

126	Case No.:11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

127	Case No.:14/21/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00644/AM13/	RLA File :03/95/040/00259/AM13/	Lic.No/Date:0310703111 25.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

128	Case No.:55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

129	Case No.:100/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00595/AM13/	RLA File :22/24/040/00026/AM13/	Lic.No/Date:2210013133 01.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

130

Case No.:12/21/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00642/AM13/	RLA File :03/95/040/00313/AM13/	Lic.No/Date:0310703725 01.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-(5-Chloro-3-[[4-Diethylamino)-2-Methylphenyl]imino]-4-Methyl-6-Oxocyclohexa-1,4-Dien-1-yl) Acetamide (Indophenol-2)	1 kg	1.	6-Amino-2,4-dichloro-3-methylphenol Hydrochloride (ADH)	0.980 kg
		2.	4-Diethylamino-O-toluidine Hydrochloride/3-Methyl-4-Amino-N-N-Diethylaniline Hydrochloride Photographic material (CD-2)	0.983 kg
		3.	2-Methyl Tetrahydrofuran	3.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

131	Case No.:17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

132	Case No.:17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

133	Case No.:18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

134	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

135	Case No.: 48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

136	Case No.: 63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

137	Case No.: 19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

138	Case No.: 29/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Approved																													
	HQ File :01/82/050/00659/AM13/	RLA File :07/24/040/00143/AM13/	Lic.No/Date:0710090155 09.08.2012	Defer Date:																													
	Decision : In the light of earlier decision taken in meeting no. 40/82 dated 4.1.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Magnesium Ascorbate</td><td>1 kg</td><td>1.</td><td>Ascorbic Acid-Any grade</td><td>1.045 kg</td></tr> <tr> <td>Calcium Ascorbate</td><td>1 kg</td><td>1.</td><td>Ascorbic Acid-Any grade</td><td>1.229 kg</td></tr> <tr> <td>Zinc Ascorbate</td><td>1 kg</td><td>1.</td><td>Ascorbic Acid-Any grade</td><td>0.942 kg</td></tr> <tr> <td>Potassium Ascorbate</td><td>1 kg</td><td>1.</td><td>Ascorbic Acid-Any grade</td><td>0.913 kg</td></tr> <tr> <td>Sodium Ascorbate</td><td>1 kg</td><td>1.</td><td>Ascorbic Acid-Any grade</td><td>0.987 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Magnesium Ascorbate	1 kg	1.	Ascorbic Acid-Any grade	1.045 kg	Calcium Ascorbate	1 kg	1.	Ascorbic Acid-Any grade	1.229 kg	Zinc Ascorbate	1 kg	1.	Ascorbic Acid-Any grade	0.942 kg	Potassium Ascorbate	1 kg	1.	Ascorbic Acid-Any grade	0.913 kg	Sodium Ascorbate	1 kg	1.	Ascorbic Acid-Any grade
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																													
Magnesium Ascorbate	1 kg	1.	Ascorbic Acid-Any grade	1.045 kg																													
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RA may take appropriate action as per the decision of Norms Committee.																																	

139	Case No.: 3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status: Case Deferred

140	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:27.12.2012
Decision : It was decided to remind the firm to furnish details as per Appendix 33. Accordingly, the case was deferred for 27.12.2012.				

141	Case No.:70/21/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00700/AM13/	RLA File :22/24/040/00028/AM13/	Lic.No/Date:2210013172 14.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

142

Case No.:37/21/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00667/AM13/	RLA File :34/24/040/00127/AM13/	Lic.No/Date:3410034859 16.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. II dated 14.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
G Coat H110	1 kg	1.	Tin Ingots	0.487 kg
		2.	Aluminium Grit/Granules	0.060 kg
		3.	Butene-1	0.442 kg
Monobutyl Tin Trichloride (MBTC)	1 kg	1.	Tin Ingots	0.497 kg
		2.	Aluminium Grit/Granules	0.062 kg
		3.	Butene-1	0.451 kg

RA may take appropriate action as per the decision of Norms Committee.

143	Case No.:32/21/82-ALC4/2012	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM13/	RLA File :08/24/040/00137/AM13/	Lic.No/Date:0810114338 17.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

144	Case No.:40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

145	Case No.:41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

146	Case No.: 62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

147	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

148	Case No.: 36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

149	Case No.: 69/21/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

150	Case No.: 24/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

151	Case No.: 33/21/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM13/	RLA File :56/24/040/00014/AM13/	Lic.No/Date:5610000958 22.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

152	Case No.: 52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

153	Case No.:66/21/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved									
	HQ File :01/82/050/00696/AM13/	RLA File :34/24/040/00139/AM13/	Lic.No/Date:3410034986 27.08.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Iso Butyryl Chloride/Butyryl Chloride Appearance: Clear colourless liquid</td><td>1 kg</td><td>1.</td><td>Iso Butyric Acid Appearance:- Clear colourless liquid</td><td>0.870 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Iso Butyryl Chloride/Butyryl Chloride Appearance: Clear colourless liquid	1 kg	1.	Iso Butyric Acid Appearance:- Clear colourless liquid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Iso Butyryl Chloride/Butyryl Chloride Appearance: Clear colourless liquid	1 kg	1.	Iso Butyric Acid Appearance:- Clear colourless liquid	0.870 kg									
154	Case No.:6/21/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred									
	HQ File :01/82/050/00636/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772 28.08.2012	Defer Date:27.12.2012									
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.												
155	Case No.:25/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred									
	HQ File :01/82/050/00655/AM13/	RLA File :05/23/040/00183/AM13/	Lic.No/Date:0510333412 03.09.2012	Defer Date:27.12.2012									
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.												
156	Case No.:69/24/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred									
	HQ File :01/82/050/00873/AM13/	RLA File :03/95/040/00323/AM13/	Lic.No/Date:0310707470 03.09.2012	Defer Date:27.12.2012									
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.												
157	Case No.:99/24/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred									
	HQ File :01/82/050/00903/AM13/	RLA File :34/24/040/00153/AM13/	Lic.No/Date:3410035105 10.09.2012	Defer Date:27.12.2012									
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.												
158	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred									
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:27.12.2012									
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.												

Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.

159	Case No.: 3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

160	Case No.: 73/24/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
	HQ File :01/82/050/00877/AM13/	RLA File :03/94/040/00506/AM13/	Lic.No/Date:0310708976 13.09.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelastine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	16.44 gm
		2	Fluticasone Propionate USP	6.0 gm
		3	VP3/140MCL PUMPS;20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	25ML USP TYPE I AMBER GLASS VIAL WITH 20MM NECK FINISH (Vial VG 25ml 30x1.2x65 M)	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 28MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelastine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	3.836 gm
		2	Fluticasone Propionate USP	1.40 gm
		3	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:89/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00893/AM13/	RLA File :03/94/040/00400/AM13/	Lic.No/Date:0310708987 13.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg
RA may take appropriate action as per the decision of Norms Committee.				

162

Case No.:90/24/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
HQ File :01/82/050/00894/AM13/	RLA File :03/94/040/00505/AM13/	Lic.No/Date:0310708925 13.09.2012	Defer Date:

Decision : In line with the earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less on pro-rata basis:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Desmopressin Acetate Nasal Spray/Desmopressin Acetate Aquanase 0.01% w/v (Pack 5 ml (50 MD)	80,000 No. vial	1.	Desmopressin	40.8 gm
		2.	100 MCL SNAP FIT NASAL PUMP (VP7/100 EC 20) with Actuator	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

163	Case No.: 62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

164	Case No.: 66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

165	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.

166	Case No.: 63/24/82-ALC4/2012	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00867/AM13/	RLA File :03/94/040/00409/AM13/	Lic.No/Date:0310709515 18.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

167	Case No.: 71/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved															
	HQ File :01/82/050/00875/AM13/	RLA File :03/94/040/00424/AM13/	Lic.No/Date:0310709524 18.09.2012	Defer Date:															
Decision : In line with the earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Allopurinol</td><td>1 kg</td><td>1.</td><td>3-Amino Pyrazole Carboxamide Hemisulphate</td><td>1.5384 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Formamide</td><td>1.50 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg			2.	Formamide	1.50 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed															
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg															
		2.	Formamide	1.50 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

168	Case No.: 74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00878/AM13/	RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

169	Case No.: 75/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00879/AM13/	RLA File :03/94/040/00300/AM13/	Lic.No/Date:0310709528 18.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

170	Case No.: 58/24/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved					
	HQ File :01/82/050/00862/AM13/	RLA File :03/94/040/00446/AM13/	Lic.No/Date:0310709780 20.09.2012	Defer Date:					
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed</th></tr> </thead> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Export Product	Export Quantity	S.No	Import Product	Quantity allowed					

Cobalt EDTA (Co content 13% +/-1)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.717 kg
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RA may take appropriate action as per the decision of Norms Committee

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Case No.:64/24/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00868/AM13/	RLA File :03/94/040/00360/AM13/	Lic.No/Date:0310709751 20.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg
Sulphadoxine	1 kg	1	4-Sulfanilamide-5-Methoxyl-6-Chloro Pyrimidine	1.27 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

172	Case No.:70/24/82-ALC4/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00874/AM13/	RLA File :03/94/040/00321/AM13/	Lic.No/Date:0310709768 20.09.2012	Defer Date:27.12.2012
	Decision : It was noticed that the export product is a pesticides. Therefore, it was decided to transfer this case to DES IV Section.			

173	Case No.:72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:27.12.2012
	Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

174	Case No.:72/24/82-ALC4/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM13/	RLA File :03/94/040/00393/AM13/	Lic.No/Date:0310709757 20.09.2012	Defer Date:27.12.2012
	Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:73/21/82-ALC4/2012		Party Name:PI INDUSTRIES LTD.,		Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
	HQ File :01/82/050/00703/AM13/		RLA File :13/24/040/00028/AM13/		Lic.No/Date:1310041094 20.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/16/2010-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export Product	Export Quantity	S.No	Import Product	Quantity allowed	
	2-Chloro-6-Thiomethyl	1 kg	1	2-Chloro-2-Methyl Aniline	0.070 kg	

2-Chloro-6-(1-methenyl Toluene (2C6SMT)	1 kg	1.	5-Chloro-2-methyl Amine (CMA)	0.970 kg
		2.	Sodium Methyl Mercaptide (21%)	2.464 kg
		3.	Sodium Nitrile	0.582 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:59/24/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00863/AM13/	RLA File :03/94/040/00447/AM13/	Lic.No/Date:0310709879 21.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Disodium Magnesium EDTA (Magnesium content 6%+/-0.5)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:60/24/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00864/AM13/	RLA File :03/94/040/00448/AM13/	Lic.No/Date:0310709883 21.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 9.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Disodium Magnesium EDTA (Magnesium content 6%+/-0.5)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:61/24/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00865/AM13/	RLA File :03/94/040/00487/AM13/	Lic.No/Date:0310709871 21.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 11.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg

		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

179	Case No.:88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

180	Case No.:97/24/82-ALC4/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00901/AM13/	RLA File :34/24/040/00164/AM13/	Lic.No/Date:3410035217 21.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

181	Case No.:87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

182	Case No.:98/24/82-ALC4/2012	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00902/AM13/	RLA File :34/24/040/00163/AM13/	Lic.No/Date:3410035223 25.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

183	Case No.:65/24/82-ALC4/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Transferred to Different Section
	HQ File :01/82/050/00869/AM13/	RLA File :03/94/040/00520/AM13/	Lic.No/Date:0310710670 26.09.2012	Defer Date:29.11.2012
	Decision : It was noticed that the export product is a pesticide. It was, therefore, decided to transfer this case to DES IV Section.			

184	Case No.:80/24/82-ALC4/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Transferred to Different Section
	HQ File :01/82/050/00884/AM13/	RLA File :03/94/040/00519/AM13/	Lic.No/Date:0310710664 26.09.2012	Defer Date:29.11.2012
	Decision : It was noticed that the export product is a pesticide. It was, therefore, decided to transfer the case to DES IV Section.			

185	Case No.:81/24/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
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		27.11.2012	Approved
HQ File :01/82/050/00885/AM13/	RLA File :03/94/040/00534/AM13/	Lic.No/Date:0310710638 26.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 11.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

186	Case No.:85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of DC(MSME).			

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Case No.:78/24/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00882/AM13/	RLA File :03/94/040/00558/AM13/	Lic.No/Date:0310710822 27.09.2012	Defer Date:	
Decision : In the light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemicals – Organic Mixture, Trade Name SR 8114 R	1 kg	1.	Glyoxylic Acid 50%	0.713 kg
		2.	Glyoxal 40%	0.099 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:79/24/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00883/AM13/	RLA File :03/94/040/00559/AM13/	Lic.No/Date:0310710827 27.09.2012	Defer Date:	
Decision : In the light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemicals – Organic Mixture, Trade Name SR 8114 R	1 kg	1.	Glyoxylic Acid 50%	0.713 kg
		2	Glyoxal 40%	0.099 kg

RA may take appropriate action as per the decision of Norms Committee.

189	Case No.:86/24/82-ALC4/2012	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM13/	RLA File :03/95/040/00478/AM13/	Lic.No/Date:0310710764 27.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
190	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.				

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Case No.:82/24/82-ALC4/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00886/AM13/	RLA File :03/94/040/00547/AM13/	Lic.No/Date:0310710996 28.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 17.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Cymoxanil Technical	1 kg	1	N Cyano Acetyl Ethyl Urea 98% Min.	0.867 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:84/24/82-ALC4/2012	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
192	HQ File :01/82/050/00888/AM13/	RLA File :03/95/040/00483/AM13/	Lic.No/Date:0310710875 28.09.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
193	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:27.12.2012
Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:68/24/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
194	HQ File :01/82/050/00872/AM13/	RLA File :03/95/040/00427/AM13/	Lic.No/Date:0310711299 02.10.2012	Defer Date:27.12.2012

Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.

195	Case No.: 52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Pharmaceuticals.			

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Case No.:83/24/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:25/82-ALC4/2012 29.11.2012		Status:Case Approved
HQ File :01/82/050/00887/AM13/	RLA File :03/95/040/00491/AM13/		Lic.No/Date:0310711771 05.10.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 3.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity allowed	
Octylated Diphenylamine (OCD Flakes/Powder)	1 kg	1.	Diphenylamine	0.405 kg	
		2.	Di-isobutylene	0.622 kg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:100/24/82-ALC4/2012	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00904/AM13/	RLA File :34/24/040/00173/AM13/	Lic.No/Date:3410035325 08.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product
Clobetasol Propionate	1 kg	1.	Betamethasone BP	1.04 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
198	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Industrial Policy and Promotion.			

199	Case No.: 93/24/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
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HQ File :01/82/050/00897/AM13/	RLA File :03/95/040/00497/AM13/	Lic.No/Date:0310712451 11.10.2012	Defer Date: 10.1.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 67/24/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:25/82-ALC4/2012 29.11.2012		Status: Case Approved
HQ File :01/82/050/00871/AM13/	RLA File :03/95/040/00501/AM13/		Lic.No/Date:0310712519 12.10.2012		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity allowed	
3,5-Di-Iodo Salicyclic Acid	1 kg	1.	Iodine Crude	0.723 kg	
		2.	Salicylic Acid	0.393 kg	
RA may take appropriate action as per the decision of Norms Committee.					

201	Case No.:92/24/82-ALC4/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM13/	RLA File :03/95/040/00527/AM13/	Lic.No/Date:0310712861 16.10.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

202	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:27.12.2012
	Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

203	Case No.:95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.			

204	Case No.:94/24/82-ALC4/2012		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:25/82-ALC4/2012 29.11.2012		Status:Case Approved	
	HQ File :01/82/050/00898/AM13/		RLA File :09/24/040/00378/AM13/		Lic.No/Date:0910054262 06.11.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export	S.No	Import Product		Quantity allowed		

Export Product	Export Quantity	Sl.No	Import Product	Quantity allowed
Levetiracetam	1 kg	1.	S(+) 2-amino Butyramide HCL	0.95 kg
		2.	Methylene Chloride	3.65 kg
		3.	Acetone	0.87 kg
		4.	Steam/Thermal Coal	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/25/82-ALC4/2012	Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
HQ File :01/82/050/00906/AM13/	RLA File :22/21/040/00109/AM13/	Lic.No/Date:2210013388 08.11.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:1/25/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Deferred
HQ File :01/82/050/00905/AM13/	RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:27.12.2012

Decision :It was decided to defer the case for 27.12.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.:3/25/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
HQ File :01/82/050/00907/AM13/	RLA File :08/24/040/00276/AM13/	Lic.No/Date:0810116239 09.11.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 46/82 dated 15.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:4/25/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved	
HQ File :01/82/050/00908/AM13/	RLA File :04/24/040/00174/AM13/	Lic.No/Date:0410141074 16.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Pseudoephedrine Hcl	1 KG.	1.	1-Ephedrine Hydrochloride- Technical Grade	1.20 kg
		2.	Toluene	0.55 kg
RA may take appropriate action as per the decision of Norms Committee.				

Outside agenda Case NO. 1	M/s Alembic Pharmaceuticals Limited, Panelav
Norms Committee Meeting No.25/AM13	F.No. 01/82/050/1033/AM 11/DES III
Meeting Date:29.11.2012	RLA F. No. 34/24/040/00216/AM 11
Adv. Lic. No. & Date	3410028617 dated 22.11.2010
Decision: It was decided to change the export quantity from 50,000 kg 1 kg. It was also decided to change the name of the firm from M/s. Alembic Limited, Ahmedabad to M/s. Alembic Pharmaceuticals Limited, Panelav. RA may take appropriate action as per the decision of Norms Committee.	

Outside agenda Case NO. 2	M/s. Deepak Novochem Technologies Limited			
Norms Committee Meeting No.25/AM13	F.No. 01/82/050/00719/AM 12/DES III			
Meeting Date:29.11.2012	RLA F. No. 31/83/040/00084/AM 12			
Adv. Lic. No. & Date	3110049428 dated 26.7.2011			
Decision: The case was discussed out of agenda in view of Party's representation pointing out certain corrections to be made in the minutes of Norms Committee No. 44 dated 31.1.2012. In the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/39/2011-ch. II dated 16.1.2012 It was decided to amend the minutes of NC under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,5-Dimethyl Phenol (2,5 Xylenol) Solid`	1 kg	1.	Meta Cresol	0.984 kg
		2.	Methanol	0.349 kg
		3.	Catalyst	0.027 kg
RA may take appropriate action as per the decision of Norms Committee. The norms fixed in meeting no. 44 dated 31.1.2012 may be treated as null and void.				

Date:01.12.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer

